

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. OP No.01 OF 2018

Dated: 24th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mrs. Mamta Bhatnagar & Ors.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Shrishti Govil for R-2

ORDER

Admit.

Issue Notice to the Respondents returnable on 30.11.2018.

The learned counsel appearing for the Respondent No. 2 prays for two weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No. 2 is permitted to file reply in the instant Appeal on or before 12.11.2018 after serving copy to the learned counsel appearing for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 30.11.2018, after serving copy to the learned counsel for the appearing Respondent.

Relist the matter on **30.11.2018**, as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member